

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.4961 of 2022

Shambhu Prasad Gupta Petitioner
Versus
The Union of India & Ors.
... .. Respondents

Appearance :

For the Petitioner : Mr. P.N. Shahi, Sr. Advocate
Mr. Satish Kumar Singh, Advocate
For the Railway : Mr. Anshay Bahadur Mathur, CGC
For the State : Mr. Uday Shankar Sharan Singh (GP-19)
For the Pul Nirman Nigam Ltd.: Mr. Nadim Seraj, Advocate

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

7 22-11-2022 Heard the parties.

Learned counsel for the Railways will seek instructions from the General Manager, East Central Railway, Hajipur as to minimum time required for comprehensive study of traffic flow and integration of Railway Over Bridge (ROB) with future station development, which has been suggested in the meeting held on 08.11.2022 for construction of Railway Over Bridge (ROB) at Saharsa and possibility of planning of a subway.

List this case on **28.11.2022 for further hearing.**

Let a copy of this order be communicated to the General Manager, East Central Railway, Hajipur through FAX or e-mail forthwith.

(Sandeep Kumar, J)

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